

(e) If so, the details thereof ?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) and (b) Yes Sir, The Status paper on Employment and Role of Ministry of Labour which includes the restructuring of Employment Exchanges has been submitted to Planning Commission for inclusion in the Ninth Plan.

(c) The Approach to the Ninth Plan envisages priority to agriculture and rural development with a view to generating adequate productive employment and eradication of poverty. Productive employment is an important dimension of the state policy that seeks to achieve growth with equity. Greater productive employment will be generated in the growth process itself by concentrating on sectors, sub-sectors and technologies which are labour intensive, in regions characterised by higher rates of unemployment and underemployment.

(d) and (e) 329 vocational guidance units in the employment exchanges and 85 University Employment Information and Guidance Bureaux are functioning to provide necessary vocational guidance and information to the job-seekers and university students. These centres collect and compile occupational information and provide guidance and career counselling to the job-seekers.

Pending TADA cases in Courts

1005. SHRI JANARDAN PRASAD MISRA :
SHRI MANIBHAI RAMJIBHAI CHAUDHARI :
SHRI G.M. BANATWALLA :
SHRI JAGDAMBI PRASAD YADAV :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of TADA cases pending in TADA Courts, State-wise;

(b) the number of those released on bail and those still under detention, State-wise;

(c) whether the Government are aware of the slow pace of these pending cases;

(d) if so, the steps proposed to be taken to expedite the disposal of these cases;

(e) the steps taken by the Government to ensure that innocent persons are not harassed especially in view of the alleged wide abuse of the TADA Act;

(f) whether the Government propose to withdraw the pending TADA cases in view of the lapse of the TADA Act;

(g) if so, the details thereof; alongwith the time by which the persons under detention are likely to be released;

(h) if not, the reasons therefor; and

(i) the steps taken by the Government to release the men and women to above 60 years of age, who are suffering from ill health and detained under TADA ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) Updated information is being collected from States/UTs and will be laid on the table of the House.

(e) The instructions have been issued to State Government to comply with the instructions of the Hon'ble Supreme Court in relation to TADA cases.

(f) No, Sir.

(g) The question does not arise.

(h) Pending TADA cases have been reviewed by the State Review Committee and the Central Review Committee as per the directions of the Hon'ble Supreme Court in Kartar Singh case. As a result of these reviews, TADA charges have been dropped against as many as 24,576 persons. Now most of the cases that remain pertain to serious terrorist crimes. As such, withdrawal of these pending TADA cases will not be in public interest.

(i) Instructions will be issued to states to look into this aspect also.

Unethical Medical Research carried out on Cervical Cancer

1006. SHRI MOHAN SINGH :
PROF. AJIT KUMAR MEHTA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware that an unethical research being carried out on cervical cancer making women in Guineapigs by the doctors in Alipur village, Delhi;

(b) if so, whether any inquiry has been made by the Government into the unethical medical research being carried out in the village;

(c) if so, the details thereof; and

(d) the action taken by the Government in the matter ?